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THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (e) Ministry of Environment, Forest and Climate Change (MoEF&CC) *vide* notification dated 02.01.2014 has specified norms for use of coal with ash content not exceeding 34% for certain distances (beyond 500 km with effect from 05.06.2016) and sensitive locations such as urban area, ecologically sensitive area or critically polluted industrial area irrespective of its distances from pithead. In addition to the above, it is mandatory to obtain Consent under Air (Prevention & Control of Pollution) Act, 1981 from the concerned state Pollution Board.

Ministry of Power in a meeting on 25.01.2018 stressed upon and decided the use of captive mode of transport for movement of coal like elevated closed belt conveyors for Power plants within 20 kilometers from pithead, Merry-Go-Round (MGR) for plants located within 40 Kms from pithead and the option of MGR based on financial viability for power plants upto 100 Kms.

Delay in coal projects

1581. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of COAL be pleased to state:

- (a) whether Government has reviewed coal projects costing more than ₹500 crore and capacity more than 3 million tonnes;
 - (b) if so, the details thereof;
 - (c) the reasons identified for delay in the projects; and
- (d) whether the problems have been resolved to expedite those delayed projects and if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Ministry of Coal reviews coal projects costing more than ₹ 500 crores or of capacity 3 MTY and above through Quarterly Project Review Meeting chaired by Secretary (Coal) in respect of projects of Coal India Limited (CIL), Singareni Coal Company Limited (SCCL) and NLC India Limited (NLCIL). The last review meeting was held on 21.06.2019 wherein 57 such projects were reviewed.

- (c) Main reasons identified for the delay of projects are:
- (1) Physical possession of tenancy land due to issues like land records and non-cooperation from land owners.

- (2) Delay in grant of Forest Clearance and handing over of forest land.
- (3) Law and Order issues at site hampering preliminary work.
- (d) The issues of project implementation are taken up with the concerned Administrative Ministry and State Government to resolve them. As a result of such measures, following projects (costing more than ₹ 500 crore and capacity more than 3 million tonnes) were completed during 2018-19.
 - 1. Konar OCP (3.5 MTY), Central Coalfields Limited.
 - 2. Nigahi OCP (5.0 MTY), Northern Coalfields Limited.

Quality of ammunitions supplied to ordnance factories

- †1582. SHRI LAL SINH VADODIA: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that ammunitions with inferior quality are being supplied from Government Ordnance Factory Board;
 - (b) if so, whether Government has taken any step so far in this direction; and
 - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) No Sir. Ammunition are manufactured and supplied, by Ordnance Factory Board (OFB) which duly meet the specified technical requirements including drawings, specifications and various performance/functional tests.

(b) and (c) Do not arise in view of reply at (a) above.

Shortfall of commissioned officers in armed forces

1583. DR. D.P. VATS: Will the Minister of DEFENCE be pleased to state:

- (a) the total shortfall of Commissioned Officers in Armed Forces;
- (b) the selection rate of various categories of candidates reporting to Service Selection Boards (SSBs);
- (c) the actual percentage of candidates joining the training academies after being recommended by SSBs; and
 - (d) measures being taken by Government to meet the shortfall of officers?

[†]Original notice of the question was received in Hindi.